

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO 23/81 HELD ON 30.08.2011.

The Meeting No. 23/81 of Norms Committee-II was held on 30.08.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri Gajraj Singh, Sr. D.O.	DHI
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K.Funda, AD	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:9/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00172/AM10/	RLA File :03/95/040/00100/AM10/	Lic.No/Date:0310537317 11.09.2009	Defer Date:11.10.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 11.10.2011.			

2	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350 11.09.2009	Defer Date:11.10.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 11.10.2011.			

3	Case No.:2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
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HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date: 11.10.2011
Decision : NC observed that representative of the firm has not appeared for personal hearing on 30.8.2011and decided to request MSME to give comments on available data. The case stands deferred and to be relisted on 11.10.2011.			

4	Case No.:5/17/81-ALC2/2010	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date: 11.10.2011
	Decision : NC observed that representative of the firm has not appeared for personal hearing on 30.8.2011and decided to request MSME to give comments on available data. The case stands deferred and to be relisted on 11.10.2011.			

5	Case No.:3/1/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00003/AM12/	RLA File :03/95/040/00770/AM11/	Lic.No/Date:0310615057 09.02.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 11.10.2011.			

6	Case No.:2/48/81-ALC2/2010	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00531/AM11/	RLA File :03/95/040/00757/AM11/	Lic.No/Date:0310615369 10.02.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

7	Case No.:4/48/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00533/AM11/	RLA File :09/24/040/00382/AM11/	Lic.No/Date:0910045523 11.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/466 dated 23.8.11 as under:- (i) Net weight per piece of Export Product may be indicated as 950 Kg in addition to quantity in numbers. (ii) Quantity of Import Item no. 1(CRGO) Steel Coils) may be allowed as applied by the firm including 7% wastage. (iii) Quantity of import item No. 2 (copper wire) may be reduced to 4276 kg. including 1% wastage. R/A may take suitable consequential action accordingly.			

8	Case No.:16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date: 11.10.2011
Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 11.10.2011.				

9	Case No.:43/1/81-ALC2/2011	Party Name:BOSCH LIMITED,	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00622/AM11/	RLA File :07/24/040/00450/AM11/	Lic.No/Date:0710077317 11.02.2011	Defer Date: 11.10.2011
Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 11.10.2011.				

10	Case No.:8/1/81-ALC2/2011	Party Name:BANSAL CONTAINERS PVT LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00008/AM12/	RLA File :06/24/040/00062/AM11/	Lic.No/Date:0610020986 14.02.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(15)/2011-TW Vol.II dated 30.8.2011 as under:- The norms of above AA is ratified as per SION C-1806. R/A may take suitable consequential action accordingly.				

11	Case No.:2/1/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00002/AM12/	RLA File :03/95/040/00838/AM11/	Lic.No/Date:0310616008 15.02.2011	Defer Date: 11.10.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.				

12	Case No.:1/1/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00001/AM12/	RLA File :03/95/040/00665/AM11/	Lic.No/Date:0310616532 17.02.2011	Defer Date: 11.10.2011
Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 11.10.2011.				

13	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 11.10.2011.			

14	Case No.: 11/7/81-ALC2/2011	Party Name:IDMC LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00027/AM12/	RLA File :34/24/040/00204/AM11/	Lic.No/Date:3410029432 25.02.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

15	Case No.: 9/14/81-ALC2/2011	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00086/AM12/	RLA File :02/24/040/00212/AM11/	Lic.No/Date:0210155678 02.03.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 11.10.2011.			

16	Case No.: 5/7/81-ALC2/2011	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM12/	RLA File :05/24/040/00379/AM11/	Lic.No/Date:0510285256 07.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

17	Case No.: 50/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00629/AM11/	RLA File :07/24/040/00496/AM11/	Lic.No/Date:0710077933 09.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(97)/2008/TSW(B)/425 dated 2.8.11 as under:-			
	(i) Description of export product may be changed to painted radiators for transfer made of CRCA. (ii) Quantity of import item no. 1 is recommended as 5053 MT including 5% wastage. (iii) Quantity of import item no. 2 and 3 may be allowed applied for NO. wastage has been claimed on these items.			

R/A may take suitable consequential action accordingly.

18	Case No.:49/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00628/AM11/	RLA File :07/24/040/00456/AM11/	Lic.No/Date:0710077953 10.03.2011	Defer Date: 11.10.2011
	Decision :NC decided send a letter to firm to submit requisite information as required by DHI. The case stands deferred and to be re-listed on 11.10.2011.			

19	Case No.:12/7/81-ALC2/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00028/AM12/	RLA File :34/24/040/00324/AM11/	Lic.No/Date:3410029575 10.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

20	Case No.:4/14/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00081/AM12/	RLA File :07/21/040/00904/AM11/	Lic.No/Date:0710077956 10.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(90)/2008/TSW(B)/430 dated 3.8.11 as under:- The above AA ratified on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly			

21	Case No.:11/1/81-ALC2/2011	Party Name:KISHORE VADILAL PVT. LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00590/AM11/	RLA File :08/24/040/00379/AM11/	Lic.No/Date:0810097130 11.03.2011	Defer Date: 11.10.2011
	Decision :NC decided to request MSME to re-examine the case. The case stands deferred and to be re-listed on 11.10.2011.			

22	Case No.: 6/7/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00022/AM12/	RLA File :31/24/040/00246/AM11/	Lic.No/Date:3110047333 11.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

23	Case No.: 13/1/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00592/AM11/	RLA File :05/23/040/00347/AM11/	Lic.No/Date:0510286091 15.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(100)/2010/TSW(B)/474 dated 29.8.11 as under:- The above AA ratified on net to net basis as per condition of GN-4 for engineering products R/A may take suitable consequential action accordingly			

24	Case No.: 51/1/81-ALC2/2011	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00630/AM11/	RLA File :07/24/040/00455/AM11/	Lic.No/Date:0710078096 17.03.2011	Defer Date:11.10.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 30.8.2011 as under:- Reply submitted by the firm in incomplete and they may be asked to submit the following information: 1. Information in respect of S.No.5 & 11 of Standard Deficiency Format , export product wise. 2. Specifications of import item at Sl. No. 4. The case stands deferred and to be re-listed on 11.10.2011.			

25	Case No.: 7/7/81-ALC2/2011	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00023/AM12/	RLA File :05/23/040/00342/AM11/	Lic.No/Date:0510286301 17.03.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 11.10.2011.			

26	Case No.:23/14/81-ALC2/2011	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00100/AM12/	RLA File :03/95/040/01009/AM11/	Lic.No/Date:0310622114 18.03.2011	Defer Date: 11.10.2011
	Decision : The application of the firm has been hand over to representative of DIPP for comments. The case stands deferred and to be relisted on 11.10.2011.			

27	Case No.:19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

28	Case No.:20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

29	Case No.:58/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00637/AM11/	RLA File :09/24/040/00566/AM11/	Lic.No/Date:0910045981 21.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(9)/2011/TSW(B)/462 dated 23.8.11 as under:- (i) Net weight per piece of Export Product No. 1 may be indicated as 860 kg, in addition to quantity in numbers. (ii) Net weight per piece of Export Product No. 2 may be indicated as 940 kg in addition to quantity in numbers. (iii) Word 'Sheet' / 'Coil' may be added in the description of Import Item No. 1 and 10 their quantity may be allowed as applied by the firm including 7% wastage. (iv) Quantity of import item no. 2 and 11 (TOBS) may be allowed as applied by the firm including 10% wastage. (v) Quantity of Import item NO. 3 and 12 (Kraft Paper) may be allowed as applied by the firm including 5% wastage. (vi) Quantity of Import Item No. 4 and 13 (Press Board) may be allowed as applied by the firm including 5% wastage. (vii) Quantity of Import Item No. 5 and 14 (Top Coat Paint) may be allowed as applied by firm including 1% wastage.			

- (viii) Quantity of Import Item No. 6 to 9 and 15 to 18 are components and may be allowed on net-to-net basis as per condition of GN-4 for engineering Products.

R/A may take suitable consequential action accordingly.

30	Case No.:59/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00638/AM11/	RLA File :09/24/040/00515/AM11/	Lic.No/Date:0910045982 21.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(9)/2008/TSW(B)/463 dated 23.8.11 as under:- (i) Net weight per piece of Export Product No. 1 may be indicated as 615 kg, in addition to quantity in numbers. (ii) Net weight per piece of Export Product No. 2 may be indicated as 860 kg in addition to quantity in numbers. (iii) Word 'Sheet' / 'Coil' may be added in the description of Import Item No. 1 and 10 their quantity may be allowed as applied by the firm including 7% wastage. (iv) Quantity of import item no. 2 and 11 (TOBS) may be allowed as applied by the firm including 10% wastage. (v) Quantity of Import item NO. 3 and 12 (Kraft Paper) may be allowed as applied by the firm including 5% wastage. (vi) Quantity of Import Item No. 4 and 13 (Press Baord) may be allowed as applied by the firm including 5% wastage. (vii) Quantity of Import Item No. 5 and 14 (Top Coat Paint) may be allowed as applied by firm including 1% wastage. (viii) Quantity of Import Item No. 6 to 9 and 15 to 18 are components and may be allowed on net-to-net basis as per condition of GN-4 for engineering Products. R/A may take suitable consequential action accordingly.			

31	Case No.:60/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00639/AM11/	RLA File :09/24/040/00504/AM11/	Lic.No/Date:0910045983 21.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(9)/2011/TSW(B)/464 dated 23.8.11 as under:- (i) Net weight per piece of Export Product No. 1 and 13 may be indicated as 400 kg, 625 kg, 800 kg, 180 kg, 265 kg, 400 kg, 145 kg, 225kg, 160 kg, 245 kg, 390 kg, 195 kg, and 280 kg respectively in addition to quantity in numbers.			

- (ii) Word 'Sheet' / 'Coil' may be added in the description of Import Item No. 1,7,13 19, 25, 31, 37, 43, 49, 55, 61, 67 and 73 their quantity may be allowed as applied by the firm including 7% wastage.
- (iii) Quantity of import item no. 2, 8, 14, 20, 26, 32, 38, 44, 50, 56, 62, 68, and 74 (TOBS) may be allowed as applied by firm including 10% wastage.
- (iv) Quantity of Import item NO. 3, 9, 15, 21, 27, 33, 39, 45, 51, 57, 63, 69 and 75 (Kraft Paper) may be allowed as applied by the firm including 5% wastage.
- (v) Quantity of Import Item No. 4, 10, 16, 22, 28, 34, 40, 46, 52, 58, 64, 70, and 76 (Press Board) may be allowed as applied by the firm including 5% wastage.
- (vi) Quantity of Import Item No. 5, 6, 11, 12, 17, 18, 23, 24, 29, 30, 35, 36, 41, 42, 47, 48, 53, 54, 59, 60, 65, 66, 71, 72, 77 and 78 are components and may be allowed on net-to-net basis as per condition GN-4 Engineering Products.

R/A may take suitable consequential action accordingly.

32	Case No.:61/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00640/AM11/	RLA File :09/24/040/00434/AM11/	Lic.No/Date:0910045984 21.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(90)/2011/TSW(B)/465 dated 23.8.11 as under:- (i) Net weight per piece of Export Product No. 1 and 2 may be indicated as 6050 kg, and 3200 kg respectively in addition to quantity in numbers. (ii) Word 'Sheet' / 'Coil' may be added in the description of Import Item No. 1 and its quantity may be allowed as applied by the firm including 7% wastage. (iii) Quantity of import item no. 2 (Copper Wire Rod) may be reduced to 1807.5 kg including 1% wastage. (iv) Quantity of Import item NO. 3 may be allowed as applied by the firm including 10% wastage. (v) Quantity of Import Item No. 4 and (Kraft Paper) may be allowed as applied by the firm including 5% wastage. (vi) Quantity of Import Item No. 5 and 9 (Press Board) may be allowed as applied by firm including 5% wastage. (vii) Quantity of Import Item No. 6 (CRGO) steel may be allowed as applied by the firm including 7% wastage. (viii) Quantity of import item 7 (copper wire rod) may be reduced to 615 kg including 1% wastage. R/A may take suitable consequential action accordingly.			

33	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 11.10.2011.			
34	Case No.:21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			
35	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			
36	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			
37	Case No.:24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			
38	Case No.:9/7/81-ALC2/2011	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00025/AM12/	RLA File :34/24/040/00330/AM11/	Lic.No/Date:3410029678 22.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(102)/2010/TSW(B)/424 dated 2.8.11			

as under:-

Taking clue from SION C-323, quantity of import input may be reduced to 21400 kg including 7% wastage and word “slit coil” may be deleted from the description of import item.

R/A may take suitable consequential action accordingly.

39	Case No.:26/7/81-ALC2/2011	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00042/AM12/	RLA File :03/95/040/00946/AM11/	Lic.No/Date:0310622965 23.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

40	Case No.:56/1/81-ALC2/2011	Party Name:SWASTIK PIPES LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM11/	RLA File :05/24/040/00398/AM11/	Lic.No/Date:0510286772 24.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

41	Case No.:27/7/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00043/AM12/	RLA File :03/95/040/01025/AM11/	Lic.No/Date:0310623070 24.03.2011	Defer Date: 11.10.2011
	Decision : NC decided to refer the case to DIPP for examination. The case stands deferred and to be re-listed on 11.10.2011.			

42	Case No.:14/1/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00593/AM11/	RLA File :03/94/040/01077/AM11/	Lic.No/Date:0310623225 25.03.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

43	Case No.:62/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00641/AM11/	RLA File :09/24/040/00440/AM08/	Lic.No/Date:0910046125	Defer Date:

		29.03.2011	11.10.2011
Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 11.10.2011.			

44	Case No.:8/14/81-ALC2/2011	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00085/AM12/	RLA File :02/24/040/00225/AM11/	Lic.No/Date:0210156879 29.03.2011	Defer Date: 11.10.2011
	Decision : NC observed that DIT has sent deficiency letter to firm directly . The case stands deferred and to be relisted on 11.10.2011.			

45	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date: 11.10.2011
	Decision : NC decided to refer the case to DIT for examination. The case stands deferred and to be re-listed on 11.10.2011.			

46	Case No.:24/14/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00101/AM12/	RLA File :03/95/040/00986/AM11/	Lic.No/Date:0310625042 05.04.2011	Defer Date: 11.10.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of MSME vide U.O. Note No. 30(56)2011-ME dated 24.8.2011 (copy enclosed). The case stands deferred and to be re-listed on 11.10.2011.			

47	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date: 11.10.2011
	Decision : NC decided to refer the case to DIT for examination. The case stands deferred and to be re-listed on 11.10.2011.			

48	Case No.:19/7/81-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00035/AM12/	RLA File :03/95/040/01062/AM11/	Lic.No/Date:0310626861 18.04.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

49	Case No.: 22/14/81-ALC2/2011	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM12/	RLA File :03/94/040/01143/AM11/	Lic.No/Date:0310627277 19.04.2011	Defer Date:11.10.2011
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 30.8.2011 as under;- 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 11.10.2011.			

50	Case No.: 2/14/81-ALC2/2011	Party Name:WELSPUN CORP LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00079/AM12/	RLA File :34/24/040/00003/AM12/	Lic.No/Date:3410030010 26.04.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 30.8.2011 as under:- 1. Quantities of import items from Sl.No.1 to 10 may be allowed as per SION C-593. 2. Quantity of import item at Sl.No. 11 viz. Fuel (Diesel) may be allowed within 4 % FOB value of exports after taking clue from General Note for fuel. R/A may take suitable consequential action accordingly.			

51	Case No.: 5/14/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00082/AM12/	RLA File :08/24/040/00381/AM11/	Lic.No/Date:0810098566 26.04.2011	Defer Date: 11.10.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 30.8.2011 as under;- 1. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of Cable 3. Material balancing viz. net content of each imported and indigenous inputs, per KM of export product. The case stands deferred and to be re-listed on 11.10.2011.			

52	Case No.: 3/14/81-ALC2/2011	Party Name:WELSPUN CORP LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
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HQ File :01/81/050/00080/AM12/	RLA File :34/24/040/00004/AM12/	Lic.No/Date:3410030036 28.04.2011	Defer Date:30.08.2011
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Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 30.8.2011 as under:-

- The following may be suffixed with the description of export product:
“ OD 914.4 MM x 12.70 MM (WT) – qty 93330 mtrs.”
- Word “Relevant “may be prefixed and with the description of import item at Sl.No. 1 and its quantity may be allowed as applied for i.e. 27566.94 MT inclusive of 5% wastage after taking clue from SION C-1292.
- Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 108857 Kgs. after taking clue from SION C-1292.
- Quantity of import item at Sl.No. 3 viz. Epoxy powder(FBE) may be allowed as 60321 Kgs inclusive of 5 % wastage.
- Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as applied for i.e 60616 Kgs inclusive of 5 % wastage.
- Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 886105 Kgs inclusive of 5 % wastage.
- Quantities of import items at Sl.No. 6 may be allowed within 6% of fob value of exports after taking clue from SION C-1292.
- Quantity of import item at Sl.No. 7 viz. Fuel (Diesel) may be allowed within 4 % FOB value of exports after taking clue from General Note for fuel.

R/A may take suitable consequential action accordingly.

Case No.:7/14/81-ALC2/2011	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
HQ File :01/81/050/00084/AM12/	RLA File :34/24/040/00010/AM12/	Lic.No/Date:3410030037 28.04.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 30.8.2011 as under:-

- Quantity of import item at Sl. No.1 may be allowed as 134.191 MT. inclusive of 4% wastage.
- Quantities of import items at Sl. No. 2 & 3 may be allowed as applied for i.e. 0.592 MT and 0.118 MT respectively inclusive of 3% wastage.
- Word’ relevant” may be prefixed with the description of import item at Sl. No. 4.
- Quantity of import item at Sl. No.4 may be allowed as 46.732 MT. inclusive of 2% wastage.
- Quantity of import item at Sl. No.5 may also be allowed as 1.833 MT.

R/A may take suitable consequential action accordingly.

Case No.:1/14/81-ALC2/2011	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
HQ File :01/81/050/00078/AM12/	RLA File :34/24/040/00005/AM12/	Lic.No/Date:3410030058 29.04.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 30.8.2011 as under:-

- Taking clue from SION C-1210, quantities of import items from Sl. No. 1 to 6 may be allowed as applied for inclusive of 1 % wastage.

R/A may take suitable consequential action accordingly.

55	Case No.:1/7/81-ALC2/2011	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00017/AM12/	RLA File :05/23/040/00027/AM12/	Lic.No/Date:0510289314 02.05.2011	Defer Date: 11.10.2011
	Decision :NC observed that application of the firm was wrognly forwarded to DIPP instead of DHI, now it is being forwarded to DHI. The case stands deferred and to be re-listed on 11.10.2011.			

56	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date: 11.10.2011
	Decision : NC decided to refer the case to MOS for examination. The case stands deferred and to be re-listed on 11.10.2011.			

57	Case No.:6/14/81-ALC2/2011	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00083/AM12/	RLA File :11/24/040/00002/AM12/	Lic.No/Date:1110024686 04.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 30.8.2011 as under:- 1. Quantity of import item may be allowed as applied for i.e. 530 MT on net to net basis. R/A may take suitable consequential action accordingly.			

58	Case No.:14/7/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00030/AM12/	RLA File :05/23/040/00042/AM12/	Lic.No/Date:0510289792 05.05.2011	Defer Date:
	Decision : Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(100)/2010/TSW(B)/474 dated 29.8.11 as under:- The above AA ratified on net to net basis as per condition of GN-4 for engineering products R/A may take suitable consequential action accordingly			

59	Case No.: 18/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00034/AM12/	RLA File :05/24/040/00031/AM12/	Lic.No/Date:0510290134 10.05.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

60	Case No.: 20/7/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00036/AM12/	RLA File :03/95/040/00047/AM12/	Lic.No/Date:0310630339 10.05.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 11.10.2011.			

61	Case No.: 21/7/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00037/AM12/	RLA File :03/95/040/00099/AM12/	Lic.No/Date:0310630342 10.05.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

62	Case No.: 23/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00039/AM12/	RLA File :04/24/040/00012/AM12/	Lic.No/Date:0410123943 10.05.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

63	Case No.: 24/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00040/AM12/	RLA File :04/24/040/00013/AM12/	Lic.No/Date:0410123944 10.05.2011	Defer Date: 11.10.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

64	Case No.: 25/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed

HQ File :01/81/050/00041/AM12/	RLA File :05/24/040/00032/AM12/	Lic.No/Date:0510290135 10.05.2011	Defer Date: 11.10.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 11.10.2011.			

65	Case No.:29/7/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00045/AM12/	RLA File :03/94/040/00046/AM12/	Lic.No/Date:0310630712 11.05.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at C&PC. The case stands deferred and to be relisted on 11.10.2011.			

66	Case No.:34/7/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00050/AM12/	RLA File :05/23/040/00024/AM12/	Lic.No/Date:0510290647 13.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U. O. No. 3(100)/2010/TSW(B)417 dated 02.08.2011 as under:- Based on the information made available in the application import item no. 1 to 9 are components and may be allowed on net to net basis. Import item No. 10 may be allowed as 1.05 kg per kg content in the export product No. 4. R/ A may take suitable consequential action accordingly.			

67	Case No.:10/14/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00087/AM12/	RLA File :05/23/040/00091/AM12/	Lic.No/Date:0510292911 10.06.2011	Defer Date: 11.10.2011
	Decision :NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O. dated 30.8.2011 as under;- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 11.10.2011.			

68	Case No.:11/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:23/81-ALC2/2011	Status:Deffered and
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		30.08.2011	Re-indexed
HQ File :01/81/050/00088/AM12/	RLA File :05/23/040/00094/AM12/	Lic.No/Date:0510293097 13.06.2011	Defer Date: 11.10.2011
Decision : NC decided to send a letter to firm to submit requisite information as required by MOS vide U.O.No. 2(2)/2011-TW dated 30.8.2011 (copy enclosed).			
The case stands deferred and to be relisted on 11.10.2011.			

69	Case No.:12/14/81-ALC2/2011	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00089/AM12/	RLA File :04/24/040/00075/AM12/	Lic.No/Date:0410124887 13.06.2011	Defer Date: 11.10.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O. dated 30.8.2011 as under;- 1. Sl. No 1,3,4,5,11&13 of SDF export product wise. The case stands deferred and to be relisted on 11.10.2011.			

70	Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 11.10.2011.			

71	Case No.:14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date: 11.10.2011
	Decision : NC observed that case is under examination at C&PC. The case stands deferred and to be relisted on 11.10.2011.			

72	Case No.:15/14/81-ALC2/2011	Party Name:DACC INTERNATIONAL PVT. LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00092/AM12/	RLA File :05/23/040/00319/AM11/	Lic.No/Date:0510293396 14.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(42)2011-ME dated 25.08.2011 as under :- Taking clue form SION C-1627 the import inputs is recommended as under:- 1. Zinc ingots with 99.99% purity: 1.02 Kg/Kg content in export product.			

2. Alumunium ingots with 99.5% purity : 1.02 Kg/Kg content in export product.

R/A may take suitable consequential action accordingly.

73	Case No.:16/14/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00093/AM12/	RLA File :03/94/040/00216/AM12/	Lic.No/Date:0310636355 15.06.2011	Defer Date:11.10.2011
	Decision : NC decided to send a letter to firm to submit requisite information a s required by DHI vide U.O. No. 2(2)/2011-TW dated 30.08.2011 (copy enclosed). The case stands deferred and to be relisted on 11.10.2011.			

74	Case No.:17/14/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00094/AM12/	RLA File :03/94/040/01157/AM11/	Lic.No/Date:0310636363 15.06.2011	Defer Date:11.10.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O. dated 30.08.2011 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be relisted on 11.10.2011.			

75	Case No.:18/14/81-ALC2/2011	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM12/	RLA File :05/23/040/00031/AM12/	Lic.No/Date:0510293736 16.06.2011	Defer Date:11.10.2011
	Decision : NC decided to forward the application to DOT for examination. The case stands deferred and to be relisted on 11.10.2011.			

76	Case No.:19/14/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM12/	RLA File :03/95/040/00117/AM12/	Lic.No/Date:0310636983 17.06.2011	Defer Date:11.10.2011
	Decision : NC decided to sent a letter to firm to submit requisite information as required by MSME vide U.O.No. 30(52)/2011-ME dated			

19.08.2011(copy enclosed).

The case stands deferred and to be relisted on 11.10.2011.

77	Case No.:20/14/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00097/AM12/	RLA File :03/95/040/00144/AM12/	Lic.No/Date:0310637250 20.06.2011	Defer Date: 11.10.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by DIPP vide U. O. dated 30.09.2011 as under:- 1. Size of conductors in cables alongwith quantities of cables in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export produc. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be relisted on 11.10.2011.			

78	Case No.:21/14/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:23/81-ALC2/2011 30.08.2011	Status:Approved
	HQ File :01/81/050/00098/AM12/	RLA File :05/24/040/00013/AM12/	Lic.No/Date:0510293894 20.06.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per earlier NC decision in M. No. 9/81 held on 01.06.2011 for the same firm as under:- NC decided to ratify the norms of above AA as applied for, subject to the firm having necessary clearance form M/o Environment and Forest and Pollution control Board for procession Whole Drained Batteries Scrap "RAINS". R/A mat take suitable consequential action accordingly.			

PART – AR – FRESH

Sl. No 101

CASE NO. AR- 15	M/s. Bharat Heavy Electricals Ltd.,
Meeting No. 23/81	F.No.01/81/050/0443/AM10/DES-II
Dated:30.08.2011	Advance Licence No. 0510257259 dated 01.02.2010
	RLA's F.No.05/23/40/00171/AM10

Decision : NC decided to ratify to norms of above AA as per written comments of DHI vide U.O. No. 3(55)/2010/TSW(B)/440 dated 08.08.2011 as under:-

1. Import item No. 1 i.e. vibration springs are components and allowed on net to net basis as per condition of GN-4 for engineering products.
2. Import item No. 1 are erection tools and used for installation purpose and hence these items are not part of components of export products, and therefore may be deleted.

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

SI No. 20

CASE NO. C-01	M/s. Honeywell Electrical Devices and Systems India Ltd
Meeting No. 23/81	F.No.01/81/162/007/AM12/DES-II
Dated:30.08.2011	Fixation of wastage norms in r/o 100% EOU unit

Decision :- NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 11.10.2011.

SI No. 22

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CASE NO. C-03	M/s. OCTL
Meeting No. 23/81	F.No.01/81/162/203/AM12/DES-II
Dated:30.08.2011	Modification of SION C-1313

Decision :- NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 11.10.2011.
